

FORM B - PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (liquidation process) Regulation, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHIRANI AUTOMOTIVE PRIVATE LIMITED

SN	PARTICULARS	*DETAILS
1	Name of corporate debtor	SHIRANI AUTOMOTIVE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	18/05/2009
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Madhya Pradesh Under the Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34100MP2009PTC021929
5	Address of the registered office and principal office (if any) of corporate debtor	K.20/2, Lasudia Mori, A.B.Road Dewas Naka, Indore MP 452010 IN
6	Date of closure of Insolvency Resolution Process	22-05-2022
7	Liquidation commencement date of corporate debtor	20-01-23 (Order is uploaded on NCLT Website on 24.01.2023)
8	Name and registration number of the insolvency professional acting as liquidator	CS Mohd. Raees Sheikh Reg. No. IBBI/IPA-002/IP-N00957/2020-2021/13094
9	Address and e-mail of the liquidator, as registered with the Board	213, Azad Nagar, Goli-Karkhana Indore 452001 (M.P.) Email: mrsheikh.pcs@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	H-3, Metro Tower Near Mumbasa Restaurant Vijay Nagar Indore 452010 MP IN csmrsheikh.ip@gmail.com
11	Last date of submission of claims	19-02-2023

*details from point no. 1 to 5 as per data Available at the MCA Website.

Notice is hereby given that the National Company Law Tribunal (Indore Bench) has ordered the commencement of liquidation of the **SHIRANI AUTOMOTIVE PRIVATE LIMITED** on 20.01.2023.

The stakeholders of Shirani Automotive Private Limited (In Liquidation) are hereby called upon to submit their claims (forms may be downloaded from Weblink: www.ibbi.gov.in/home/downloads) with proof on or before 19th Day of February 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: 24-01-2023

CS. Mohd Raees Sheikh

Place: Indore

Liquidator for Shirani Automotive P. Ltd. Reg. No. IBBI/IPA-002/IP-N00957/2020-2021/13094